

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'C' : NEW DELHI
(Through Video Conferencing)**

BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER

ITA Nos. 2084 & 6183 to 6184/Del/2017
Assessment Years : 2012-13 to 2014-15

M/S GIESECKE & DEVRIENT 3S AB, (NOW KNOWN AS GIESECKE AND DEVRIENT NORDIC AB AND FORMERLY KNOWN AS SMART TRUST AB), PLOT NO. 57, SECTOR-44, GURGAON-122003, HARYANA (PAN: AAOCS1204R) (Appellant)	Vs.	ASSISTANT COMMISSIONER OF INCOME TAX, CIRCLE 1(3)(1), INTERNATIONAL TAXATION, ROOM NO. 410, E-2, 4 TH FLOOR, CIVIC CENTRE, NEW DELHI (Respondent)
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Appellant by	:	Sh. Rohan Khare, Adv.
Respondent by	:	Sh. M. Baranwal, Sr. DR.

Date of hearing	:	10.02.2021
Date of pronouncement	:	10.02.2021

ORDER

PER G.S. PANNU, VP :

These appeals by the assessee for the assessment years 2012-13 to 2014-15 are directed against the respective orders of Learned CIT(A)-42, New Delhi.

2. The assessee's A.R. vide his common letter dated 02.02.2021 has requested for withdrawal of the appeals filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment years under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the aforesaid appeals.

5. In the result, all the 03 appeals of the assessee are dismissed as withdrawn.

Above decision was announced in the presence of both the parties on conclusion of Virtual Hearing on 10th February, 2021.

Sd/-

(K. NARASIMHA CHARY)
JUDICIAL MEMBER

Sd/-

(G.S. PANNU)
VICE PRESIDENT

SRB

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1. Appellant.
2. Respondent.
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar

